



2026:AHC:11508

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 876 of 2026

Kamla Kant Nayak

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar Sahu, Sri Nivas Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. This writ petition has been filed with the following prayer:-
"I. issue a writ, order or direction in the nature of mandamus directing the Additional District Magistrate (Administration), Jhansi to hear and decide the restoration application dated 05.12.2024 filed by the petitioner for recalling the order dated 12.11.2024 passed by the respondent no.2 in Case No. 3786 of 2024 (D202406370003786 Damaru Lal Vs. State of U.P.), expeditiously within short span of time."
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. It is argued by learned counsel for the petitioner that matter is pending since long. It is argued that considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the authority concerned to decide the aforesaid suit strictly in accordance with law most expeditiously and preferably within a period of three months from the date of production of certified copy before the authority concerned but after providing opportunity of hearing to all the parties concerned and without granting any unnecessary adjournment to any of the parties.

(Prakash Padia,J.)

January 16, 2026/Aiman